

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-502**  
IB-1295/ND/2019  
IA/1748/2021

**IN THE MATTER OF:**

M/s. Jammu & Kashmir Bank Ltd.

....Applicant

V/s.

M/s. Vinayak Rashi Steels Rolling Mills Pvt. Ltd. &Ors

....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 01.06.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Ashutosh Kumar & Adv Pulki Agrawal for Resolution Professional  
For the Respondent :

**ORDER**

**IA/1748/2021:-**

The present application has been filed by the Resolution Professional (RP) on behalf of CoC under section 12 of the IBC, 2016 read with Regulation 40 of IBBI (Insolvency Process for Corporate Persons) Regulations, 2016 and prayed for extension of CIRP period for 30 days.

Ld. Counsel for the RP submitted that on 27.05.2021, he has filed additional affidavit enclosing the Resolution passed by the CoC regarding the extension of CIRP (Corporate Insolvency Resolution Process) period but the same is not on the record. So, he is directed to get it verified from the Registry, if any defect is pointed out, remove the same and share the diary number of filing with the Court Officer. Thereafter, the Court Officer/Registry is directed to place it on record if that document is defect free. List the case on **10.06.2021**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

Chirag